

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.339/AT/2023

Subject : Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges with respect to the Transmission System being established by Ananthpuram Kurnool Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Ananthpuram Kurnool Transmission Limited (AKTL)

Respondents : Central Transmission Utility of India Limited and 19 Ors.

Petition No.340/TL/2023

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Ananthpuram Kurnool Transmission Limited.

Petitioner : Ananthpuram Kurnool Transmission Limited.

Respondents : Central Transmission Utility of India Limited and 19 Ors.

Date of Hearing : **28.11.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Pankaj Pandey, AKTL
Shri Mani Kumar, AKTL
Ms. Priyadarshini, Advocate, PFCCL
Shri Deepak Singh, PFCCL
Shri Venakatesh, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Akshyvat Kislay, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions have been filed for the adoption of the transmission charges in respect of the "Transmission Scheme for Solar Energy Zone in Ananthpuram (2500 MW) and Kurnool (1000 MW), Andhra Pradesh" (the Project) as discovered pursuant to the tariff based competitive bidding process and for the grant of a transmission licence for the implementation of the Project. He further submitted that the Petitioner has also complied with the requirements, including the publication of Notice(s) under the Transmission Licence Regulations, and CTUIL has submitted its recommendations for the grant of a

transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003. The representative of the Petitioner submitted that there has been a change in the name of the Petitioner company from Ananthpuram Kurnool Transmission Limited to Powergrid Ananthpuram Kurnool Transmission Limited, and the Petitioner has also filed a certificate of incorporation pursuant to the change of name dated 20.11.2023 as issued by the Registrar of Companies, Delhi along with its affidavit dated 22.11.2023. He added that the Petitioner has already impleaded the Southern Region beneficiaries as parties to the present Petitions.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit and issue notice to the Respondents.
- (b) The Respondents to file their replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder within four days thereafter.
- (c) The Petitioner to submit on affidavit within a week a copy of Form II posted on its website along with the date of posting in terms of Regulation 7 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009, read with the order dated 22.1.2022 in Petition No. 1/SM/2022.
- (d) CTUIL to submit on affidavit within a week a copy of the approval of the Central Government for the transmission scheme "Transmission scheme for Solar Energy Zone in Ananthpuram (Ananthapur) (2500 MW) and Kurnool (1000 MW), Andhra Pradesh" in terms of the Electricity (Transmission System Planning, Development and Recovery of Inter-State Transmission Charges) Rules, 2021 notified by the Ministry of Power on 1.10.2021.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**SD/-
(T.D. Pant)
Joint Chief (Law)**